THE POLICE (MANIPUR THIRD AMENDMENT)
BILL, 1977

Date of Publication

(As passed by the Legislative Assembly Manipur on 24-10-77)

AN BILL-AJ-

further to amend the Police (Manipur Second Amendment) Act, 1976.

Be it enacted by the Legislature of Manipur in the Twenty-eighth Year of Republic of India as follows:

1. (1) This Act may be called the Police (Manipur Third Amendment) Act, 1977.

Short title & commencement.

- (2) It shall come into force at once.
- 2. In section 34 of the Police Act, 1861, the following proviso inserted by the Police (Manipur Second Amendment) Act, 1976 after clause Eighth, shall be omitted, namely,—

2 of 1974.

- "Provided that notwithstanding anything contained in the Code of Criminal Procedure, 1973, an offence under clause Sixth shall be non-bailable.".
- 3. (1) The Police (Manipur Third Amendment) Ordinance, 1977 (1 of 1977) is hereby repealed.

Repeal & savings.

(2) Notwithstanding such repea!, anything done or any action taken under the Police Act, 1861 as amended by the said Ordinance shall be deemed to have been done or taken under the Police Act, 1861 as amended by this Act, as the case may be, as if this Act had come into force on the date the said Ordinance came into force.